

(xv) **The Indian Police Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1991** published in Notification No. G.S.R. 586 in Gazette of India dated the 19th October, 1991.

(xvi) **The Indian Police Service (Fixation of Cadre Strength) fourth Amendment Regulations, 1991** published in Notification No. G.S.R. 587 in Gazette of India dated the 19th October, 1991.

(xvii) **The Indian Police Service (Pay) Fifth Amendment Rules, 1991** published in Notification No. G.S.R. 588 in Gazette of India dated the 19th October, 1991.

*[Placed in Library see. No. LT-762/91]*

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Public Administration, New Delhi, for the year 1990-91 along with audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the government on the working of the Indian institute of Public Administration New Delhi for the year 1990-91.

*[Placed in Library Se. No. LT-763/91]*

- (3) (i) A copy of the annual Report (Hindi and English versions) of the regional computer Centre Calcutta for the year 1990-91 alongwith Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on

the working of Regional computer Centre Calcutta for the years 1990-91.

*[Placed on Library see. No Lt. 764/91]*

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Computer Centre. Chandigarh for the year '1990-91 alongwith Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Regional Computer Centre, Chandigarh for the Year 1990-91.

*[Placed in Library see no Lt- 765/91]*

**Annual Reports and reviews on the working of Atomic Research Association of India Pune for 1989-90 and Central Pulp and Paper Research Institution, Saharanpur for 1990-91**

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): I beg to lay on the Table -

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Automotive Research Association of India, Pune, for the year 1989-90 alongwith Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Automotive by the Automotive research Association of India, Pun, for the year 1989-90.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Centre Pulp and Paper Research Institute, Saharanpur, for the year 1990-91 alongwith Audited Accounts.

[Placed in Library See No Lt- 766/91]

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Pulp and Paper Research Institute, Saharanpur for the year 1990-91.

[Placed in Library See No. LT-767/91]

**Review on the working of and Annual Report of National Institute Development Corporation Ltd., New Delhi for 1990-91**

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P.K. THUNGON): I beg to lay on the Table A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:

- (1) A statement regarding Review by the government on the working of the National Industrial development Corporation Limited, New Delhi, for the year 1990-91.
- (2) Annual Report of the National Industrial development Corporation Limited, New Delhi, for the year 1990-91 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library see No LT. 768/91]

12.38.hrs

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following message received from the secretary-general of Rajya Sabha"-

" In accordance with the provisions of

rule 111 of the Rules of procedure and conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the family Courts (Amendment) Bill, 1991, which has been passed by the Rajya Sabha at its sitting held on the 26th November, 1991."

12.38/30 hrs.

FAMILY COURTS (AMENDMENT) BILL  
AS PASSED BY RAJYA SABHA

[English]

SECRETARY GENERAL: Sir, I lay on the Family Courts (Amendment) Bill, 1991, as passed by Rajya Sabha

12.39.hrs

[MR. DEPUTY SPEAKER *In the Chair*].

SHRI CHANDRA JEET YADAV (Azamgarh): Now, Sir, Shri Ram Vilas Paswan has given a notice about atrocities that have been committed on the Harijan and in Delhi itself in the Jawaharlal Nehru University one senior student of that University was not allowed to take food in the mess. When the matter was brought to the notice of the Warden, the Warden and also the Professors said that it was a matter between the students. Nothing was done.

We had passed the Anti-Untouchability Act here and a student in the Jawaharlal Nehru University is treated like that what is the message going throughout the whole country? Shri Ram Vilas Paswan has brought up this issue along with that of atrocities that have been committed by the Police and the bodies were thrown in a channel.

If you do not even allow this issue to be raised, unless it is brought the notice of the Government, how will the government act?

My request is this. At least allow him to say and listen him. and then, let the govern-